12 hrs.

RE: MOTIONS FOR ADJOURNMENT AND CALLING ATTENTION NOTICES (*Queries*)

Shri P. K. Deo (Kalahandi): Before you proceed to the next item, may I invite your attention to the submission I have made to you....

Mr. Speaker: There are so many hon. Members who have given me notices on various things. Information has been conveyed to them....

Shri P. K. Deo: This is not regarding adjournment motion. This is regarding the procedure of submitting an Address to the President for the removal of....

Mr. Speaker: Order, order.

श्री मौर्य (अलीगढ़) : मैंने एक काम रोको प्रस्ताव दिया था .... (व्यवधान)

श्री रामसेवक यादव (बाराबंकी) : हमारा एक काम रोको प्रस्ताव था ....

Mr. Speaker: When I am standing, all hon. Members will kindly sit down.

I have more than once submitted to hon. Members that when I have taken decisions in my Chamber, those decisions are conveyed to the hon. Members concerned. If they feel aggrieved and are not satisfied, they may kindly write to me. It is not possible to argue here....

डा० राम मनोहर लोहिया (फर्रुखाबाद): यह किस नियम के अनुसार आप कर रहे हैं ?

Shri S. M. Banerjee (Kanpur): I have already written to you.

Mr. Speaker: If he has, I will reply to him.

But these matters should not be raised in this manner because it is not possible for me to answer each and every enquiry. When I have received about a hundred notices, can it be expected that I should remember each one and will be able to answer? It is not humanly possible for me to do that (*Interruptions*). Hon. Members should not begin to speak in this manner. They may kindly stand in their places. If any Member wants to say something, he may rise and after I have identified him, he may speak and not otherwise.

Shrimati Renu Chakravartty.

Shrimati Renu Chakravartty (Barrackpore): In the inter-session period, certain very serious things have taken place with regard to the students' agitations and the killings etc. that have taken place in every State....

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): On a point of order....

Shrimati Renu Chakravartty: Has this matter been taken congnisance of by Government.... (*Interruptions*).

Mr. Speaker: Order, order. I have considered this matter. I agree it is very important. But I cannot take it up as an adjournment motion or a call attention notice. They might ask for any discussion: A statement also would be made in the House. (*Interruptions*). I have taken the decision.

श्री मौर्य : श्रीमन्, कमरे में आने की जो व्यवस्था है यह किस नियम के अन्तर्गत है ?...

अध्यक्ष महोदय : जब मैं खड़ा बोल रहा हूं तो आपकी बात कैसे सुन लूं ? आप बैठ जाइए।

श्री मौर्य : आप किस नियम के अन्तर्गत..

अध्यक्ष महोदय : आप मेरे कहने के बावजूद भी बोलते चले जा रहे हैं।......

श्री बागड़ी (हिसार) : अगर यह नियम पूछें कि किस नियम के आधार पर कार्य आप कर रहे हैं तो उसमें क्या बात है ? आपने कह दिया मैंने डिसएलाऊ कर दिया, आप मेरे चेम्बर में आइए, आप भी तो कुछ नियमों के आधार पर चलेंगे। अध्यक्ष महोदय, मनमानी नहीं कर सकते आप। कुछ कानून हैं उनके मुताबिक आपको चलना पड़ेगा।

अध्यक्ष महोदय : मेरी मनमानी कैसे हो सकती है। मेरे पास वही पावर्स हैं जो हाउस ने दिए हैं और हाउस के दिये हुए अख्तियार को इस्तेमाल करना ......

श्री बागड़ी : कमरे में बुलाने के लिए कौन सा नियम है ?

अध्यक्ष महोदय : आप कमरे में मत आइए। आप मुझे लिख दीजिए।

श्री मोर्य : कामरोको प्रस्ताव आप यहां एलाऊ नहीं करेंगे। जगह जगह आदमी मारे जा रहे हैं, 15 हजार आदमी जान से मार दिए गए, गोली चल रही है, अराजकता हो रही है।

Shri S. M. Banerjee: I rise to a point of order....

Shri Daji (Indore): As regards the adjournment motion concerning the students' agitation, I have to make a submission . . .

Mr. Speaker: I will ask the hon. Member, Shri Maurya to go out. I cannot tolerate it. He will kindly go out.

श्री मोर्य : आपका हुक्म सिर माथे पर लेकिन...... (व्यवधान)

श्री रामसेवक यादव : मैंने श्रीमन् अखबार को पढ़ा और (व्यवधान)

श्री मोर्य : श्रीमन्, गोली चलाकर के अमन नहीं हो सकता ..... (व्यवधान)

Shri S. M. Banerjee: I rise on a point or order.

Mr. Speaker: He will kindly withdraw from the House.

श्री मोर्य : मैं जा रहा हूं। आपका हुक्म सिर माथे पर।

[*Shri Maurya then left the House*]

श्री मधु लिमये (मुंगेर) : आप बतलाइए, क्यों निकाल रहे हैं ? क्या किया उन्होंने ?

Shri Daji: It is an issue that affects the entire nation. Government has not dealt with the students properly. Let the students not get the feeling that this sovereign Parliament is also not dealing with them properly. They are doing injustice to this sovereign Parliament and the students also. Such an important issue cannot be disallowed merely on a technical point when it conforms to all that the rules require. At least let us know under what rules it has been disallowed. We must know that at least. Just a statement by the Lobby Assistant that it has been disallowed is not enough. Students are being shot down like dogs, universities are closed, and we cannot even discuss this important issue.

Mr. Speaker: In this manner we cannot discuss it.

Shri Daji: You were good enough . .

Mr. Speaker: He cannot force my hands in this manner.

Shri Daji: We are trying to persuade you.

Shri S. M. Banerjee: I rise on a point of order.

Shri Daji: You were good enough to reprimand the Government and advise the presiding officers at the Speakers Conference that the opposition rights should be protected.

Mr. Speaker: In spite of my asking him again and again . . .

श्री मधु लिमये : क्या उनको भी निकालने जा रहे हैं ?

अध्यक्ष महोदय : अगर चलने नहीं देंगे तो मेरे पास और चारा क्या है ?

Shri Daji: An adjournment motion is not even allowed, and we have come to this position that we cannot even discuss this important question. This Parliament is being brought to ridicule. The entire nation will ridicule this Parliament if we fail to discuss the student unrest. Do we understand

that the entire question of a student unrest is to be just brushed aside?

Mr. Speaker: I have asked him half dozen times.

Shri Daji: I want to know on what ground the adjournment is disallowed. This is a matter of national importance, urgent importance, and we cannot betray the students. They are being shot down like dogs by the police, and we cannot betray the interests of the students.

Mr. Speaker: I am compelled to ask Mr. Daji to withdraw from the House.

Shri Daji: That will not help. We can widhdraw. Again, like last time, the Government will have occasion to regret it. Last time I was sent out, but I was vindicated. I will go out now, but my stand will be again vindicated. (*Interruptions*).

[*Shri Daji then left the House*]

श्री मधु लिमये : मेरा प्वाइंट ग्राफ ग्राडंर सुन लीजिए ।

श्री रामसेवक यादव : प्वाइंट ग्राफ ग्राडंर ।

Shri Tyagi (Dehra Dun): On a point of order.

ग्रध्यक्ष महोदय : श्री त्यागी ।

श्री मधु लिमये : मेरा प्वाइंट ग्राफ ग्राडंर है, उनको नहीं सुना जा सकता । मैं पहले से खड़ा हूं ।

ग्रध्यक्ष महोदय : यह कोई बात नहीं है । जब तीन चार ग्रादमी खड़े हों तो जिसको मैं बुलाऊं उसको सुना जायेगा । . . . (व्यवधान)

श्री प्रिय गुप्त (कटिहार) : कोई प्रोसीजर फालो कीजिए । . . . (व्यवधान)

Shri Tyagi: Most respectfully I beg to submit that there is an old convention and practice established in this House and in all Parliaments that unless a Member yields the floor, the other Members cannot speak. When the Chair is itself standing on its feet, it is not possible for any Member.. . . (*Interruptions*).

I have not yielded the floor, I refuse to yield the floor. That is the usual courtesy observed that when the Chair is itself on its legs, it is not possible for any Member to pass any remarks. If anything of that nature is done, I wou'd submit that such remarks must be expunged. Otherwise, unauthorised remarks will get into the records.

श्री मधु लिमये : क्या टिकट नहीं मिल रहा है क्या त्यागी महाराज ?

डा० राम मनोहर लोहिया : यह लखनऊ के मुख्य मंत्री बन रहे हैं क्या ग्रध्यक्ष महोदय?

Shri S. M. Banerjee: I am also on a point of order.

Mr. Speaker: All right, Mr. Banerjee.

Shri S. M. Banerjee: I rise on a point or order under rule 376, which states:

> "A point of order shall relate to the interpretation or enforcement of these rules or such Articles of the Constitution as regulate the business of the House and shall raise a question which is within the cognizance of the Speaker.
>
> (2) A point of order may be raised in relation to the business before the House at the moment."

The business before the House is today in the Order Paper. How it is a very serious matter has been very ably argued by my hon. friend Shri Homi Daji. May I bring to your notice what item 4 of the Order Paper is: "Shri M. C. Chagla to lay on the Table a statement on student unrest." This Government has considered that this is a very serious matter. Otherwise, right on the opening day, a statement on the student unrest could not have been placed here. We in our wisdom requested through motions for adjournment and calling attention notices that this was a serious matter where the Home Minister is directly

[Shri S. N. Banerjee]

concerned and we asked whether the Union Government has conveyed a meeting of the Inspectors-General of Police to give them all impetus to shoot them. Further, I would request you to kindly consider my adjournment motion. The Central Government, without any respect to the provisions of the Constitution . . .

Mr. Speaker: I have said that I would not argue on the admissibility of an adjournment motion which I have disallowed. He is going into the merits now.

Shri S. M. Banerjee: I am not going into the merits. Let me finish.

Shri Priya Gupta: On a point of order.

Mr. Speaker: When one point is under consideration, Mr. Priya Gupta stands up.

Shri Priya Gupta: Lest you forget to call me.

Shri S. M. Banerjee: My point of order is this. This matter is considered urgent and of public importance by the Treasury benches, the ruling party and they have already brought a statement and are going to lay it on the Table. They have not initiated discussion but they will simply lay it. It is of course open to us to initiate a discussion on this under the rules. Today, on the opening day also, students unrest continues. I would only request you to give a ruling. If it could be admitted on the Order Paper as a matter of public importance and the Minister can lay it on the Table, under what rule are you going to reject our adjournment motion?

Mr. Speaker: When I come to that it could be raised . . . (*Interruptions*). I will give my decision on that. The Government is entitled; any Minister is entitled to place any statement in regard to his official duties. Simply because he places a statement, it does not entitle the hon. Members to claim that their motions for adjournment should be admitted.

श्री मधु लिमये : अध्यक्ष महोदय, मेरा प्वांइट आफ आर्डर है । मैंने दो काम रोको प्रस्ताव के नोटिस दिये हुये थे, एक बिहार में . . .

अध्यक्ष महोदय : मैरिट्स पर मत जाइये ।

श्री मधु लिमये : मेरिट्स पर नहीं जा रहा हूं, केवल उल्लेख कर रहा हूं ।

मैं यह अर्ज कर रहा था कि मैंने दो काम रोको प्रस्ताव के नोटिस दिये हैं, एक तो बिहार में, पूर्वी उत्तर प्रदेश में तथा अन्य इलाकों में, जो भीषण अकाल पड़ा है, उसके संबंध में और केन्द्रीय सरकार की असफलता के बारे में, तथा दूसरा मैंने इस वक्त छात्रों में जो घोर असन्तोष है, उसके कारणों को दूर करने में सरकार की असफलता को ले कर दिया है ।

अध्यक्ष महोदय : आपने क्या नोटिस दिये हैं, मैं उसको लेना नहीं चाहता हूं ।

श्री मधु लिमये : मैं नियमों पर आ रहा हूं ।

अध्यक्ष महोदय : किस नियम पर ?

श्री मधु लिमये : नियम सं० 58 । लोक तन्त्र में जिस तरह बाहर कानून का राज्य होना चाहिए, उसी तरह से कानून और नियमों का राज्य यहां भी होना चाहिए । नियम 58 के अन्दर हम लोगों को किसी भी सार्वजनिक महत्व के सवाल पर काम रोको प्रस्ताव देने का अधिकार है । उसके लिये जितनी शर्तें हैं, मेरे प्रस्ताव सभी शर्तों को पूरा करते हैं । अब सभापति का काम केवल यह रह जाता है कि क्या इस में केन्द्रीय सरकार की जिम्मेदारी है या नहीं ? क्या इस में असफलता हुई है या नहीं तथा दूसरी

जितनी शर्तें हैं, क्या उन सभी शर्तों का पालन हुआ है या नहीं । मैं दावे के साथ कह सकता हूं कि मेरे दोनों प्रस्ताव ऐसे हैं कि सभी शर्तों का पालन करते हैं । इस लिऐ सदर साहब, अब आप के सामने एक ही सवाल रह जाता है कि क्या मेरे दोनों प्रस्ताव नियमों के अनुसार हैं या नहीं । अगर नहीं हैं, तो उन को आप नामन्जूर कर सकते हैं, लेकिन अगर दोनों प्रस्ताव नियमों के अनुसार हैं तो लोकतन्त्र और संसदीय प्रणाली में सभापति के हाथ में दूसरा कोई अधिकार नहीं है, उन्हे अनुमति न देने का, अब कोई और चारा नहीं सिवाय इस के कि उन को स्वीकार करे । जब किसी भी नियम का उल्लंघन नहीं हो रहा है तो आपका फर्ज है कि आप उसको स्वीकार करें और इस पर बहस उठाने की हम को इजाजत दें ।

अध्यक्ष महोदय : एक बात जो मैंने कहीं है, उसी को आप प्वांइट आफ आर्डर की शक्ल में उठाये जा रहे हैं । आपके जो नोटिस थे उनको मैंने नामन्जूर किया है, इसी नियम के नीचे कि वे कायदे के मुताबिक नहीं हैं ।

श्री मधु लिमये : कैसे नहीं हैं कौन नियम का उल्लंघन हुआ है ? यह लोकतन्त्र नहीं तानाशाही होगी । **(व्यवधान)**

अध्यक्ष महोदय : मैं यह बहस नहीं कर सकता । एक एक नोटिस के लिए हर एक मैम्बर से अलग अलग बहस करूं, यह मुमकिन नहीं है ।

Shrimati Renu Chakravartty: It is of the utmost national importance.

Several hon. Members *rose*—

Mr. Speaker: Order, order.

Shri Priya Gupta: My point of order is there.

Mr. Speaker: Mr. Mukerjee.

Shri H. N. Mukerjee (Calcutta Central): I think it is necessary for us to understand the position because I was glad to see Mr. Tyagi turn in his seat. But after all Parliament has got to earn the respect of the country, both the Chair and ourselves. The fact of the matter is that in the period between sessions, a lot of things have happened which require to be taken notice of. That is why Mr. Chagla is going to put something on the Table of the House. As far as we are concerned, non-official Members of this House and the Opposition Members particularly, it is our duty, parliamentarily speaking and politically speaking, to focus on the opening day of Parliament at least in the most spectacular, legitimate manner, the most important issues before the country. In your wisdom you may decide on the question in regard to the firings on students, a phenomenon which has agitated even the Prime Minister—it seems rather difficult to move her these days—and if this kind of thing happens, it is our job to have the earliest possible discussion on it in the House. If you told us that there is a matter on the agenda which would enable discussion, and if you had told us, for instance, that after the no-confidence motion of which notice has been given—I do not know about it and I only arrived yesterday—apropos that matter this thing would be discussed threadbare and that was the reason why you did not take it up, I could understand it. But you say that only in exercise of the powers vested in you, you have disallowed it and there should be no further discussion. We are not going to be treated like charity boys operating here without any kind of authority from the country. We here are elected by the people, hundreds of thousands of them, and we are going again to the country to seek a renewal of our suffrage, and we want that there should be a discussion of this matter. It is for the Chair to lay down the criteria. Unless you do it, all this

[Shri H. N. Mukerjee]

talk about Congress Members turning in their seats like worms who have not turned so long, all this kind of thing cannot take us anywhere, and that is why I want this matter to be taken up here.

Shrimati Tarkeshwari Sinha (Barh): He said about worms who have not turned, etc. Those words should be expunged.

Shri Sheo Narain (Bansi): Those words should be withdrawn.

Shri A. K. Gopalan (Kasergod): May I make a submission?

Shri Priya Gupta: Earlier you told us in reply to some of the Members that 100 applications or motions regarding in Adjournments and Calling Attention Notices, have been received, and you did not have a chance of seeing into them, and the same breath, while giving judgment in some other cases you said you examined them and then you have disallowed them. I wish to know which of the statements is correct, so that we will not be misled and we will not have any misgivings.

Secondly, when you have allowed the Education Minister to make a statement on the issue of firings on students, I wish to submit that there are other important things such as agitation against cow-slaughter, *gosamvardhan*, strikes, etc. All these are important issues.

You should not dismiss any of them.

Mr. Speaker: Mr. Priya Gupta has done a great injustice to me. I never said that because there are hundreds of notices, I have not seen them.

Shri Priya Gupta: You can see the proceedings.

Mr. Speaker: There are 500 members sitting. I never said I have no time to see them. I have seen every one of them. I said, I cannot be expected to remember each and every one of them, who gave the notice, on what subject, etc. and I will not be able to argue with the members about the merit of each notice. That was what I said. He presumes that I have not seen them and that at the same time I have disallowed them. It is very unfair on his part. I have only said that I cannot allow them as adjournment motions.

Shrimati Renu Chakravartty: We want to censure the Government. That is the real idea of the adjournment motion and you are not allowing us to move it.

डा० राम मनोहर लोहिया : अध्यक्ष महोदय, . . .

अध्यक्ष महोदय : अभी आप जरा ठहरिये। मुझे कह लेने दीजिये।

When the statement is laid on the Table of the House, it gives the hon. Members a right to give notice that it might be discussed.

Shrimati Renu Chakravartty: We want to censure the Government. That is the point.

श्री शिव नारायण : अध्यक्ष महोदय, मैं पहले से व्यवस्था सम्बन्धी प्रश्न उठा रहा हूं इसलिए पहले मुझे सुना जाय। मेरी व्यवस्था यह है कि श्री हिरेन मुकर्जी ने कहा कि यह कांग्रेस के मेम्बर...... (व्यवधान)

श्री बागड़ी : अब यह क्यों बीच में बोल रहे हैं ? क्या आपने इनको बुलाया था ?

Mr. Speaker: I have heard him and I will answer it. I do not say those remarks were proper, but I do not think I should expunge them.

Shri Surendranath Dwivedy (Kendrapara): One by one you are permitting points of order today. You have yourself ruled that whoever

raises a point of order should quote the rule. I want to know whether that order of yours still prevails or not. Secondly, there cannot be any point of order in a vacuum. That is also accepted. What is the particular matter which we are discussing now on which points of order are being raised by different members?

Shri G. N. Dixit (Etawah): I have a grievance, Sir. The House is not sitting only in that corner. We have also a right and we must be permitted to make our submissions when a question is raised in the House. Any adjournment motion that is tabled cannot be discussed in the House without your consent. You have taken the decision that you have not given your consent. Now certain members are challenging your authority. I want to know whether they shall be permitted to challenge your authority. The only authority which can challenge your authority is this whole House. When we approve of the decision you have taken, a few members sitting in that corner have no business to challenge your authority. (*Interruptions*).

श्री बागड़ी : यह कैसे बीच में जोर से चीख़ने लग गये हैं? आपने उनको तो बुलाया नहीं था।

Mr. Speaker: Mr. Bagri, you are again and again interrupting the proceedings. I will hear Dr. Lohia.

डा० राम मनोहर लोहिया अध्यक्ष महोदय, सबसे पहले तो मैं आपका ध्यान नियम 373 की तरफ़ खींचना चाहता हूं :

"The Speaker may directed...."

अब मैं क्या करूं? बदनसीबी है कि सारा मामला हम लोगों का ख़राब हो रहा है। कुछ ऐसी ज़बान है जो न तो हमारी समझ में आये और न आपकी समझ में आये लेकिन ख़ैर :

"The Speaker may direct any member whose conduct is, in his opinion, grossly disorderly to withdraw immediately from the House, and any member so ordered to withdraw shall do so forthwith . . .".

अब असल चीज है ग्रौसली डिस्ग्रोरडरली जिसका कि एक ख़ास मतलब हुआ करता है। जो बुद्धप्रिय मौर्य ने यहां किया था वह ग्रौसली अत्यधिक भोंडा अथवा घोर हरगिज किसी हालत में हो नहीं सकता। ग्रौसली तो तभी होता जब वह यहां पर किसी से कोई हाथापाई करने लग जाते या आपकी तरफ़ बढ़ते या कोई और कार्यवाही करते। इसलिए ग्रौसली वह हो नहीं सकते और डिसग्रोरडरली गड़बड़ी अव्यवस्था वाले भी वह नहीं थे क्योंकि डिसग्रोरडरली का एक ख़ास मतलब हुआ करता है। अब इस वक्त जैसा कुछ हजरात कर रहे हैं उसको डिसग्रोरडरली नहीं कहूंगा हालांकि वह ऐसा करके कोई बहुत अच्छा काम नहीं कर रहे हैं लेकिन फिर भी मैं कहूंगा कि उनको हक़ है यह काम करने का और मुझे रोकने के लिए वह अपनी फुलझड़ियां चला सकते हैं सब के सब मिलाकर चला सकते हैं। मैं हमेशा ही उनको कुछ कहा करता हूं। इसलिए डिसग्रोंरडरली मैं उन्हें नहीं कहूंगा इस नियम के अनुसार। ग्रौसली डिसग्रोरडरली का मतलब होता है कि जब कोई सदस्य लगातार मना करने के बावजूद कई मिनटों तक बोलता चला जाय और आपकी किसी बात का ध्यान न दे और सदन की कार्यवाही चल न पाये। मैंने अच्छे तरीके से बुद्धप्रिय मौर्य की कार्यवाही देखी। मुश्किल से वह आधे मिनट खड़े होंगे मुश्किल से उन्होंने बात कही होगी। खाली सदन से एक आध बात कही और वह बात भी सौम्य थी। इसलिए सबसे पहले मैं इस नियम के अनुसार आपसे निवेदन करूंगा कि नियम अच्छे तरीके से लागू होना चाहिए। ऐसा न हो कि नियमों में लिखा है कि ग्रौसली डिसग्रोरडरली और आप खाली थोड़ा बहुत इधर उधर कोई आदमी अपनी बात को कहना चाहता है आधे मिनट के लिए कहता है तो आप उसको उसके लिए सदन से निकाल दिया करें। अब

[डा० राम मनोहर लोहिया]

आखिर को आपको यह देखना है कि जो बात यहां उठ रही है वह हमारे संविधान का जो प्राक्कथन है जिस नियम के ऊपर यह सारी इमारत खड़ी हुई है उस संविधान को तोड़ने और खत्म करने वाली है क्योंकि यह संविधान कहता है :

"We THE PEOPLE OF INDIA, having solemnly resolved to constitute India into a sovereign DEMOCRATIC REPUBLIC and to secure to all its citizens:...."

अध्यक्ष महोदय : यह सब जानते हैं।

डा० राम मनोहर लोहिया : अब मैं आपसे कह रहा हूं कि वह इस सारी चीज को लेकर उठी। बुद्धप्रिय मौर्य निकाले गये बाद में श्री दाजी निकाले गये। उनके निकाले जाने पर भी आप पुनर्विचार करें कि वाक़ई क्या उनकी कार्यवाही ग्रौसली डिसग्रोरडरली थी ?

अध्यक्ष महोदय : मैंने आपको सुन लिया।

डा० राम मनोहर लोहिया : जरा ठहर जाइये। विद्यार्थियों के सवाल को लेकर अकाल और सूखे के सवाल को लेकर उन्होंने अपनी बात कही। अब संविधान का आधार ही न्याय, स्वतंत्रता, बराबरी और भाईचारा है। अब न्याय वाला जो आधार है जस्टिस, सोशल अब अगर "जस्टिस, सोशल, एकोनामि, एंड पोलिटिकल" अगर सामाजिक आर्थिक और राजकीय न्याय की नींव ही खत्म हो जाती है जो पिछले डेढ़ महीने में बिलकुल खत्म हो गई वैसे तो हमेशा से खत्म होती चली आई है लेकिन इधर इतनी खत्म हो गई है कि अगर इस वक्त चुनाव हो जाँ तो यह सरकार हार जायेगी बिलकुल निश्चित रूप से हार जायेगी......

अध्यक्ष महोदय : अब यह सरकार हार जायगी उससे मेरा क्या वास्ता है ? हारेगी या नहीं हारेगी मुझे इसमें कोई मतलब नहीं। अब आप बैठ जाइये।

डा० राम मनोहर लोहिया : आप इस संविधान को तोड़ रहे हैं।

अध्यक्ष महोदय : अब आप बैठ जाइये। मैंने आपको सुन लिया है बाकी सरकार हारती है या सरकार जीतती है मेरा इससे कोई मतलब नहीं है।

श्री बागड़ी : आपका मतलब नहीं है लेकिन वह तो चुनाव की बातते कर हैं।

डा० राम मनोहर लोहिया : यहां पर संविधान खत्म हो रहा है। अगर इस पर बहस नहीं होगी तो किस पर होगी।

अध्यक्ष महोदय : अब आप बैठ जाइये। इस तरह से प्वाइंट्स आफ आर्डर यके बाद दीगरे उठा कर यों ही वक्त खराब करना मुनासिब नहीं है।

श्री बागड़ी : और आप मना करते रहें कि इस पर काम रोको प्रस्ताव नहीं आयेंगे।

अध्यक्ष महोदय : अब यह ग्रौसली डिस-आर्डरली है या नहीं कि बागड़ी साहब बार बार बोलते चले जा रहे हैं। मैंने उनको पांच छः दफे रोका।

श्री बागड़ी : एक दफे भी आपने नहीं रोका।

श्री रामसेवक यादव : आपने मुझे सुनने के लिये कहा था।

अध्यक्ष महोदय : इस तरह से वक्त बेकार खराब किया जा रहा है।

श्री बागड़ी : सदन जब सुनायेगा तो सुनना पड़ेगा।

अध्यक्ष महोदय : मैंने पहले भी आपको मना किया दो तीन दफे लेकिन आप मानने के लिये तैयार नहीं हैं। अब मुझे ऐक्शन लेना पड़ेगा।

डा० राम मनोहर लोहिया : जब आप तीन दफे कह देगें कि मैं खिलाफ कार्यवाही लूंगा तब वह बैठ जायेंगे। उस वक्त आप जो ऐक्शन लेना चाहें ले लें।

अध्यक्ष महोदय : मैं माननीय सदस्यों से दरख्वास्त करूंगा कि मैंने जो उचित समझा वह फैसला दिया। मैटर्स इम्प्रुव होने चाहियें इसमें शक नहीं है.. (**व्यवधान**) अब श्री बागड़ी बोले चले जायेंगे तो कैसे काम चलेगा।

Mr. Bagri, You must withdraw from the House. **I will ask him to** withdraw from the House.

[*Shri Bagri then left the House*].

अध्यक्ष महोदय : मैंने बहुत दफे कहा है कि मैंने जो फैसला दिया है अगर उसमें कोई तब्दीली चाहता है तो मुझे लिख दे। मैं नहीं कहता कि वह मेरे पास आये।

श्री स० मो० बनर्जी : आप यह कहते हैं, मैंने लिखकर भेजा है।

अध्यक्ष महोदय : मैं इस पर यहां बहस नहीं कर सकता। (**व्यवधान**)

श्री रामसेवक यादव : यहां बहस का सवाल नहीं है आपने कहा था कि आप मुझे सुनेंगे। आप मुझको सुन लीजिये। (**व्यवधान**)

12.31 hrs.

PAPERS LAID ON THE TABLE

Mr. Speaker: Order, order. Papers to be laid on the Table. Shri Nanda.

INTERIM REPORT OF THE ADMINISTRATIVE REFORMS COMMISSION

The Minister of Home Affairs (Shri Nanda): I beg to lay on the Table a copy of the Interim Report of the Administrative Reforms Commission on Problems of Redress of Citizens Grievances. [*Placed in Library. See* No. LT-7107/66].

STATEMENT RE: STUDENT UNREST

The Minister of Education (Shri M. C. Chagla): I beg to lay on the Table a statement on student unrest. [*Placed in Library. See* No. LT-7108/66].

Shri Vasudevan Nair (Ambalapuzha): The statement of Shri M. C. Chagla should be read out.

Shri Surendranath Dwivedy (Kendrapara): Is it being circulated?

Mr. Speaker: I shall see to it that it is circulated to Members.

Shri S. M. Banerjee (Kanpur): We want to put questions. But now we are denied that opportunity. I do not know how the business of the House is going to be conducted.

REPORT OF THE COMMISSION ON DEARNESS ALLOWANCE

The Minister of Finance (Shri Sachindra Chaudhuri): I beg to lay on the Table a copy of the Report of the Commission on Dearness Allowance appointed under Government Resolution No. F. 1(8)-E. II(B)/66(II) dated the 26th July, 1966, on the question of adequacy of the dearness allowance admissible to the Central Government employees as from 1st December 1965, together with the Government's decision thereon. [*Placed in Library. See* No. LT-7109/66].

DRAFT NOTIFICATION UNDER SECTION 324 OF COMPANIES ACT

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): On behalf of Shri G. S. Pathak, I beg to lay on the Table under sub-section (4) of section 324 of the Companies Act, 1956, a copy of draft Notification proposed to be issued under sub-section (1) of section 324 of the said Act, together with an explanatory Memorandum thereon. [*Placed in Library. See* No. LT-7110/66].